

Minimum Qualifications. The BHU has informed that out of 1862 sanctioned teaching posts, 1217 posts are filled and the remaining 645 vacant posts have already been advertised. Both the University of Delhi and the BHU have informed us that efforts are being made to fill the vacant teaching posts at the earliest.

(e) The Ministry of Human Resource Development and the UGC have been continuously monitoring the vacancies of teachers in the Central Universities (CUs). The issue was also discussed in the conference of the Vice-Chancellors (VCs) of the CUs held on 5th February, 2013 under the Chairmanship of President of India, who is the Visitor of the CUs, in which the VCs were exhorted to fill up the vacancies in a time-bound manner. As a follow-up, the Ministry has written to all the VCs to implement the decision on priority and to furnish the progress report on a quarterly basis.

Failure of Government schools to comply with RTE norms

3488. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that according to the RTE Act all schools were to satisfy certain input norms by 31st March, 2013 and many of the schools particularly Government schools have failed to comply with these norms;

(b) if so, the details thereof;

(c) whether it is a fact that the recognition of such schools will be withdrawn;

(d) if so, whether it will affect mostly the poor children who go to Government schools; and

(e) if so, the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) As per Section 19(1) of the

Right of Children to Free and Compulsory Education (RTE) Act, 2009, the norms and standards laid down in the Schedule to the Act were to be fulfilled within a period of three years from the enactment of the Act. All States/UTs have made progress in this regard. As per the District Information System for Education (DISE) 2011-12, 60.52% schools had the Pupil Teacher Ratio (PTR) as prescribed, 67.74% of the schools had girls' toilets, 87.63% had boys' toilets, 94.57% schools had drinking water and 53.57% had ramps.

In order to enable the States/UTs to comply with norms stipulated in the RTE Act, Rs. 64360.84 crores of Central Government funds have been released to the States/UTs so far under the Sarva Shiksha Abhiyan (SSA), which is the main vehicle for implementation of the RTE Act. Since 2010-11, 58,163 schools, 5,18,700 toilets, 31,678 drinking water facilities and 2,47,181 ramps have been sanctioned under the SSA.

(c) to (e) No case of withdrawal of recognition of schools has been reported to the Central government. The Model Rules circulated to the States and the Central RTE Rules provide that the appropriate government may withdraw recognition if they so determine. In case recognition is so withdrawn, prior provision of elementary education in a neighbourhood school will have to be made for all the children in such schools.

Abolition of board examination

3489. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the abolition of board examinations and automatic promotion at the end of the academic year as per the RTE Act has led to increased complacency among teachers and reduced student achievements as evidently shown by latest Annual Status of Education Report, 2012; and

(b) if so, the findings of the said Report and Government's reaction thereto?